

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 117

IA No. 270/2024, 278/2024,
814/2024 and 933/2024
and
CP (IB) No. 313/Chd/J&K/2023

IN THE MATTER OF:

J & K Integrated Textiles Park Ltd.

...Petitioner/ Financial Creditor

Vs.

Toploan Industries Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, 60(5), 65(1) IBC 2016, Rule 11 NCLT Rules

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 11.07.2024.

-sd-
Court Officer

May 13, 2024
SM